

[English]

**Light Rail Transit System in
Visakhapatnam**

2963. SHRI RAMA KRISHNA
KONTHALA:
SHRI GAYA PRASAD
KORI:

Will the Minister of URBAN
DEVELOPMENT be pleased to state:

(a) whether the Government
propose to introduce Light Rail Transit
System in Visakhapatnam of Andhra
Pradesh and in major cities of Uttar
Pradesh;

(b) if so, the details thereof; and

(c) the agencies involved in the
financial participation?

THE MINISTER OF STATE IN THE
MINISTRY OF URBAN DEVELOPMENT
AND MINISTER OF STATE IN THE
MINISTRY OF WATER RESOURCES
(SHRI P.K. THUNGON): (a) No, Sir.

(b) Does not arise.

Public Grievances

2964. DR. VASANT NIWRUTTI
PAWAR: Will the PRIME MINISTER be
pleased to state:

(a) the number of representations
received by the Grievances Cell of
Personnel Ministry during the past two
years;

(b) the number out of them till
attended to;

(c) the number of cases given
positive and negative response
separately; and

(d) the average time taken in
disposal of each of the cases?

THE MINISTER OF STATE IN THE
MINISTRY OF PERSONNEL, PUBLIC
GRIEVANCES AND PENSIONS AND
MINISTER OF STATE IN THE MINISTRY
OF PARLIAMENTARY AFFAIRS
(SHRIMATI MARGARET ALVA): (a) The
Grievances Cell functioning under the
Director of Grievances in the Department
of Personnel and Training received 359
representations during the last two years
i.e. 1992 and 1993.

(b) All the above representations
have been attended to.

(c) and (d). No specific data in this
regard is being maintained.

[Translation]

Habitat Projects

2965. SHRI BHEEM SINGH
PATEL: Will the Minister of URBAN
DEVELOPMENT be pleased to state:

(a) whether the Government of
Madhya Pradesh has sent some habitat
projects for various cities of the State;

(b) if so, the details of these
projects; and

(c) the time by which these are
likely to be cleared?

THE MINISTER OF STATE IN THE
MINISTRY OF URBAN DEVELOPMENT
AND MINISTER OF STATE IN THE

MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) to (c), Government of Madhya Pradesh has recently submitted project profile, inter alia, seeking loan assistance of Rs. 109.50 crores for construction of houses for economically weaker sections, in the Rajbhogi towns (Raipur, Jabalpur, Bhopal Gwalior and Indore). The proposal has been returned to the State Government pointing out certain deficiencies and with the advice to recast the project profile to make the scheme viable and affordable to the intended beneficiaries.

Barauni and Sindri Fertilizer Plants

2966. SHRI BHUBANESHWAR PRASAD MEHTA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the production of fertilizers in Barauni and Sindri plants has stopped;

(b) if so, the reasons therefor;

(c) the number of the workers likely to be retrenched due to closure of these plants; and

(d) the schemes formulated by the Government for the workers of these fertilizer plants?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT: (SHRI EDUARDO FALEIRO): (a) and (b). The Barauni Unit

of Hindustan Fertilizer Corporation Ltd. (HFC) is presently under shut-down for undertaking repair work. The Sindri Unit of Fertilizer Corporation of India Ltd. (FCI) is working satisfactorily.

(c) and (d). Both FCI and HFC have been declared as sick companies by the Board for Industrial & Financial Reconstruction (BIFR) under the Sick Industrial Companies (Social Provisions) Act, 1985 and the future of the two companies, including the Sindri and Barauni Units, will depend on the outcome of the proceedings before BIFR, which is a quasi judicial authority.

[English]

Allotment of Shares

2967. SHRI RAMESH CHENNI-THALA: Will the PRIME MINISTER be pleased to state:

(a) whether the Government are aware of the practice of promoters of companies, multi-nationals, etc. voting themselves new allotment of shares at highly preferential rates;

(b) if so, whether there are any guidelines existing in this regard;

(c) if so, the details thereof; and

(d) the remedial measures taken by the Government to check this practice?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ): (a) to (d). Several instances have come to the notice of the Government where the promoters have